

4. ADDITIONAL REMOVAL OF DEBRIS

The insurance under this policy is extended to cover cost necessarily and reasonably incurred by an insured in the removal of debris from the premises of the insured, dismantling, demolishing, shoring up or propping of Insured property following destruction or damage by Insured Peril. This will also include costs and expenses necessarily incurred by the insured (a) In the removal of debris from the premises of the Insured (b) Dismantling or demolishing (c) Shoring up or propping.

The coverage will be limited to 10% of the claim amount (beyond 2% of inbuilt cover) subject to maximum of the limit of liability selected